

fodder for other animals. Will the Government consider to provide subsidy on the fodder for sheep also?

SHRI SHYAM LAL YADAV: Sir, the amount of subsidy given during drought conditions is spent by the State Governments for the fodder of all the animals. There is no distinction as such that fodder should be arranged for a particular group of animals only. If this is being practised anywhere, it may be brought to our notice. I will write to the concerned State Government not to discriminate like this.

[English]

All India Examination for Selection of Lecturers

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*149. **SHRI RAM PYARE PANIKA:**
SHRI VAKKOM PU-
RUSHOTHAMAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the scheme to hold an All India qualifying examination for selection of lecturers for different universities and colleges has been finalised;

(b) if so, the details thereof and whether the concurrence of the State Governments has been obtained in the matter;

(c) when the scheme is proposed to be introduced; and

(d) whether this scheme would also be applicable to universities in which University Grants Commission pay scales have not been made applicable?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) and (b). The University Grants Commission is presently working out the modalities for holding a qualifying test for recruitment of Lecturers in universities and colleges in consultation with the State Gov-

ernments/Union Territories.

(c) It is proposed that the recruitment of Lecturers after 1.1.1990 would be made from those candidates who have qualified in the prescribed test.

(d) The qualifying test for Lecturers is an integral part of the scheme of revision of payscales for teachers in universities and colleges, communicated by the Govt. of India to the States/Union Territories on 17.6.87 and subsequently modified on 22.7.1988. It would be applicable to universities in only those States/ Union Territories which implement this scheme.

SHRI RAM PYARE PANIKA: Mr. Speaker, Sir, it is true that the standard of higher education in the country has been deteriorating day by day. I thank the hon. Minister for directing the University Grants Commission to work out the modalities for holding qualifying test for selection of lecturers and they are working on it. Although this measure is proposed to be implemented with effect from 1.1.90, it is a matter of regret that some of the States are not in a position to implement the modalities to be framed by the University Grants Commission. As education is a concurrent subject, will the hon. Minister evolve such a scheme which may enable all the States and Union Territories of the country to implement the proposed measure. I would also like to know the names of the States not co-operating with you on this score.

[English]

SHRI P. SHIV SHANKER: I have already mentioned that the revision of pay scales and the matter of the qualifying test by the UGC are an integral part. There are some States which have not adopted the University Grants Commission pay scales, which have been determined.

SHRI RAM PYARE PANIKA: I would like to know the names of the States.

SHRIP. SHIV SHANKER: These States

are Bihar, Sikkim and West Bengal they are still considering them.

They have not said no. But they are still considering it. The other States have implemented the scheme. When it comes to the question of qualifying test by the UGC, it is a little complex system; nonetheless, it has to be worked out; they are working at the details and trying to see that a proper qualifying test is evolved so that the teachers in one region could also become the teachers in the other regions and in the other States also.

[*Translation*]

SHRIRAMPYARE PANIKA: Sir, I would like to know the details of the proposed scheme for selection of lecturers, because the representation of scheduled castes, scheduled tribes and other backward classes in the field of education is inadequate. It is a hard fact and our hon. Prime Minister Shri Rajiv Gandhi is very much concerned about it. He has directed all the departments to fill up the quota reserved for them unfortunately, the Department of Education is lacking behind in the matter. I would also like to know whether any guidelines have been issued by the hon. Minister to the U.G.C. to the effect that while preparing modalities for selection of teachers, special attention is required to be paid to the persons belonging to the weaker section of the society so that disparity could be removed and feeling of national integrity is not jeopardised.

SHRI P. SHIV SHANKER: Sir, we have been making continuous efforts. Regarding the weaker sections, particularly, for the candidates of scheduled castes and scheduled tribes, U.G.C. has been directed to implement the reservation policy effectively in the Universities. Of course, we have been facing some difficulties in it. It is often alleged that the teachers belonging to these classes cannot be selected on merit. Many cases have been brought to our notice in which we were told that adequate number of lecturers from these communities are not available for selection. In spite of all this, I assure the House that we are making efforts and we will

continue to do so in puncture also.

[*English*]

SHRI P. KOLANDAIVELU: The hon. Minister has informed the House with regard to the creation of an all India body for the selection of Lectures. We have passed in the Parliament so many Acts for the creation of all Indiabodies. For example, we have passed an Act with regard to the All India Council for Technical Education here. You have also framed certain rules and guidelines for this Act. Under it, as far as an Engineering College is concerned, the State Government have to consult the All India Council for Technical Education; and they have to do some modification here and there. For example, in Tamilnadu, a high powered Committee was formed by the State Government without any consultation with the All India Council for Technical Education. That Committee was asked to go into the working of the Engineering Colleges by the private institutions. Even now, the State Government is putting a lot of pressure on the autonomous bodies, on the universities, to dis-affiliate these Engineering Colleges from the concerned Universities. So many students have been admitted in the engineering colleges. They are agitating and actually student unrest is also there. It is a law and order problem now. I want to know whether the Central Government which has created the all India body for technical education will look into the matter immediately and whether action will be initiated accordingly.

SHRI P. SHIV SHANKER: Very cleverly our friend has asked a question which though it does not fall within the purview of this Question, I would reply it.

Firstly, I would like to dispel from the mind of our friend the impression that through the process of qualifying test we are creating an all India body. The idea behind is that the UGC must evolve a system whereby the holding of a qualifying test is done, and those who pass that qualifying test become eligible to be recruited as readers, lecturers and so on and so forth. The idea is that these

persons must conform to certain minimum tests. Otherwise, what is happening is highly sub-standard teachers are being recruited in different institutions. This is the purpose so far as this qualifying test part is concerned. Now, the point that has been made by my learned friend is this it is true that Parliament has passed the All India Council of Technical Education Act. But I was really not aware until our friend made a special mention yesterday that in Tamil Nadu a high-powered committee has been appointed and was going into the de-recognition of many an institution. This is what he said yesterday. Well, yesterday itself I have asked my authorities to go into the whole question and find out as to what exactly is being done. I would assure the House that if the All India Council of Technical Education has sanctioned or recognised an institution, the University cannot de-recognise it. The University will have to discuss with the authorities of the All India Council of Technical Education before they take action. Now, supposing a university de-recognises arbitrarily; if such an action is taken what has to be done, I would not like to spell out at this stage, but I am confident that no university will arbitrarily go ahead to de-recognise the institutions which have been duly recognised. And if arbitrarily in certain extraneous considerations certain institutions are sought to be de-recognised that would be really unfortunate. And we would like to see as to how we could repair the damages in that regard. But I am sure—and I am confident—that neither the Government of Tamil Nadu nor the universities in Tamil Nadu will venture to de-recognise the institutions arbitrarily and on extraneous considerations.

SHRI P. KOLANDAIVELU: On political consideration?

SHRI P. SHIV SHANKER: I said, "extraneous considerations".

MR. SPEAKER: Can there be anything more than that in this question? We go to the next question.

Implementation of Schemes of Centre for Cultural Resources and Training in Goa

*151. SHRI SHANTARAM NAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any schemes of the Centre for Cultural Resources and Training have been implemented in Goa;

(b) if so, the names of the schemes and assistance given to the State of Goa since the implementation of these schemes; and

(c) the details of further financial assistance/benefits proposed to be given to that State under these schemes?

THE MINISTER OF STATE IN THE DEPARTMENT OF CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI):

(a) Yes, Sir.

(b) The name of the schemes are

- (i) 'Propagation of Culture' among college and school teachers and students.
- (ii) Cultural Talent Search Scholarship Scheme.

Under scheme (i) the Centre has trained 530 teachers and 87 students from Goa. In addition, 31 Principals/Directors of Education from Goa attended various seminars organised by the Centre. Till date a total of 201 Cultural Kits have been distributed to teachers in Goa as Classroom teaching aid. Under scheme No. (ii) 13 students from Goa have been awarded Cultural Talent Search Scholarship since 1983 till date.

(c) No specific assistance is earmarked for any State under the scheme. Due consideration is given to all applicants from States & Union Territories including Goa for financial assistance in the shape of scholarships